

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 402 OF 2017 &**  
**IA NO. 1177 OF 2017**

**Dated: 24<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Solar Energy Corporation of India Ltd. ... Appellant(s)**

**Vs.**

**M/s. Welspun Energy Private Limited & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ankit Roy

Counsel for the Respondent(s) : Mr. Nishant Talwar for R-1

**ORDER**

The learned counsel appearing for the Appellant submitted that in the light of the communication dated 20.09.2018, he prays for another two weeks time due to personal difficulty.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made in the communication dated 20.09.2018, the learned counsel Mr. Ankit Roy, appearing for the Appellant, the Instant matter is adjourned for two weeks, at the request of the learned counsel appearing for the Appellant.

List the matter on **26.10.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**  
*Pr/kt*

**(Justice N.K. Patil)**  
**Judicial Member**